

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN BENCH, CHENNAI**

**IN**

**ORIGINAL APPLICATION NO 12/2020 (SZ)**

**Applicant(s)** : Tribunal on its own motion "Suo Motu" based on the News item in Mathrubhumi, Malayalam Newspaper dt: 19.01.2020, "The removal of debris in Maradu not according to Norms – National Green Tribunal".

Versus

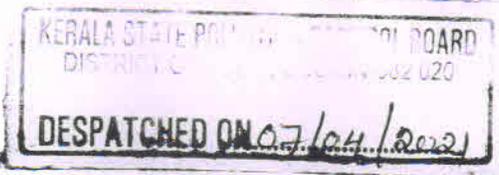
**Respondent(s)** : The Chief Secretary, Kerala & others

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Dated this the 14<sup>th</sup> day of June 2021

**Rema Smrithi**, Advocate  
ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT



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## KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE - 1, ERNAKULAM

GANDHINAGAR, KOCHI - 682 020

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ് - 1, എറണാകുളം

ഗാന്ധിനഗർ, കൊച്ചി - 682 020

Regd A/D

04.04.2021

No. PCB/EKM/DO-1/GEN-20/21

From

The Environmental Engineer

To

The Secretary  
Maradu Municipality

Sub:- Solid waste management rules 2016 and Construction and Demolition Waste management Rules, 2016 -Non-compliance - reg.

Sir,

It is highly regretted to note that you have not obtained authorization under the above mentioned Rules till date though the Rules specifically demanding authorization for safe management practices under such Rules. You are also hereby reminded that the Hon'ble Supreme Court interfered in the unauthorized construction of four flats under the jurisdiction of your Municipality and the same were demolished in the month of January 2020. It is also highly regretted to inform you that you have neither submitted prior action plans for the removal of debris from the area nor obtained authorization under such Rules even after the demolition.

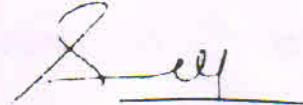
It may also be noted that as per the Solid Waste Management Rules 2016 also the removal of construction and Demolition Waste have to be safely carried out and you have not till date obtained authorization or not even applied for such authorization. This will be viewed seriously by the Board.

You are hereby directed to explain why action shall not be initiated against you for above explained violations. In the circumstances, you are also directed to submit details of solid waste management facilities provided for the Municipality as the total population as per the 2011 Census is 44704

and expected solid waste generation is about 14 MT/day and also report the actions already taken for the compliance of the C&D Waste Management Rules 2016.

Your satisfactory reply in this regard shall be submitted within 7 days positively.

Yours faithfully



ENVIRONMENTAL ENGINEER

- Copy to: 1. The Member Secretary, Thiruvananthapuram.  
2. The Chief Environmental Engineer, Regional Office, Ernakulam.